

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(3) C.P. (IB)-242/9/(MB)/2018

CORAM:

Present :SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW
TRIBUNAL ON 19.07.2018

NAME OF THE PARTIES: CSJ Infrastructure Pvt. Ltd.
V/s
Gitanjali Lifestyle Ltd.

SECTION OF THE COMPANIES ACT:9 of the Insolvency and Bankruptcy Code, 2016.

ORDER

1. The Learned Representative of the Petitioner is present.
2. None present from the side of the Respondent.
3. It is stated that Petition can be Withdrawn if permitted. However, considering the nature of default of the Respondent Debtor, it is directed to satisfy the Bench whether it is a fit case for Withdrawal or not.
4. Matter is adjourned to **31.08.2018**.

SD/-

M.K. SHRAWAT.
Member (Judicial)

19.07.2018.

Aah/Suresh